

13.17 hrs.

CUSTOMS TARIFF (AMENDMENT)
BILL, 1986*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975.”

The motion was adopted

SHRI JANARDHANA POOJARY : Sir, I introduce† the Bill.

13.18 hrs

BUREAU OF INDIAN STANDARDS
BILL, 1986*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a Bureau for the harmonious development of the activities of standardisation, marking and quality certification of goods and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of a Bureau for the harmonious development of the activities of standardisation, marking and quality certification of goods and for matters connected therewith or incidental thereto.”

The motion was adopted

SHRI H.K.L. BHAGAT : Sir, I introduce† the Bill.

13.19 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need for clearance of draft Bill on Land ceiling sent by Goa Government to Central Government.

SHRI SHANTARAM NAIK (Panaji) : Under the Goa, Daman & Diu Agriculture Tenancy (Amendment) Act, 1976, agricultural tenants in Goa were made deemed owners of the lands under their cultivation as tenants. Subsequently the said Act was struck down by the then Judicial Commissioner's Court of Goa. The Goa Government then filed an appeal against the decision of the Judicial Commissioner's Court, in the Supreme Court of India. Now the matter is pending in the Supreme Court for the last more than six years as a result of which the tenants of agricultural lands have still remained tenants when all over the country agricultural tenants have become owners of their lands. A draft bill on land ceiling sent by the Goa Government is still pending with Central Government for clearance as a result of which Goa Government has not been able to introduce legislation on land ceiling in the Goa Assembly.

In the circumstances, I request the Central Government should approach the Supreme Court for the early hearing of the petition and that, it should also clear Goa Government's draft Bill on land ceilings.

[Translation]

- (ii) Need to make military education compulsory for all young students.

SHRI MOOL CHAND DAGA (Pali) : Mr. Chairman, Sir, if there is something lacking in the country today, it is the national character and strict discipline. Due to this, the secessionist forces, at the behest of other countries, are openly been upon disintegrating the country in the name of communalism, casteism and religions. As a result, we have to spend huge sums of money on the security of the country and for maintaining law and order in the different areas, particularly the border areas of the country. There was a time when the country used to spend Rs. 24 billion on the defence of the country and now this expenditure is increasing steeply. Not only this, the expen-

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†Introduced with the recommendation of the President.